WRITTEN ANSWERS QUES-TIONS

Written Answers

CONTRIBUTIONS TO U.N. FUND

SHRI JAGAT NARAIN: SHRI NIREN GHOSH: SHRI M. BASAVAPUNNA:

Will the Minister of EXTERNAL Affairs be pleased to refer to the answer to Starred Question No. 296 in the Raiva Sabha on the 1st December, 1964 and state:

- (a) whether the Government of the United States has lodged a protest with the Government of India against the statement made by Shri Chakravarty India's Permanent Representative to the United Nations, at a meeting of 21-number working group on October 6, 1964 in regard to sharing of the cost of U.N. Peace making operations: and
- (b) if so, what reply the Government of India has sent to the Government of the United States?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI N. MENON): (a) and (b) The Government of the United States has not lodged a protest with the Government of India against the statement made on October 6, 1964, by Shri B. N. Chakravarty, Permanent Representative India to the United Nations, in the Working Group of 21. But the U.S. Secretary of State had addressed a letter to our Minister for External Affairs in which he drew attention to the statement made by Ambassador Chakravarty and asked whether signified a change in India's attitude to the question of financing of UN peace-keeping operations and the applicability of Article 19 of the Charter.

The Minister for External Affairs said in reply that there had been no change in India's attitude. He said subscribed that while we to the general principle of collective responsibility of member States of the UN for the financing of UN peace-

keeping operations, we felt that the serious differences that had over the question of payment arrears should be settled by mutual agreement. It would not be helpdecisions or ful to enforce penalties against member States who had fundamental objections to compulsory payment for UN peace-keeping operations.

to Questions

## भारत में पाकिस्तानी उच्चायक्त के कार्यांलय द्वारा भारत विरोधी प्रसार

\*४४०. श्री गिरिराज किशोर कपर: निया वैदेशिक कार्य मंत्री यह बताने की कृपा करेंग कि :

- (क) क्या यह सच है कि नई दिल्ली स्थित पाकिस्तान के उच्चायक्त का कार्यालय आजकल भारत विरोधी प्रचार का महा बनाहमाहै ;
- (ख) क्या यह सच है कि पाकिस्तान के उच्चायक्त के प्रथम सचिव ने २२ सितम्बर. १६६४ को जामा मस्जिद के क्षेत्र में भारत विरोधो भाषण दिया. जिसमें उसने सामप्र-दायिक भावनाम्रों को उभारने का प्रयत्न किया; ग्रीर
- (ग) यदि हां, तो इस अकार की कार्य-वाहियों को रोकने के लिए सरकार ने क्या कदम उठाये हैं?

†[Anti-Indian Propaganda by PAKISTAN HIGH COMMISSION IN INDIA

- \*440. SHRI G. K. KAPOOR: the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that office of the Pakistan High Commissioner in New Delhi has these days become a centre for carrying out propaganda against India;
- (b) whether it is a fact that First Secretary to the Pakistan High

<sup>† [ ]</sup> Englsh translation.

Commissioner made an anti-Indian speech in the Jama Masjid area on the 22nd September, 1964, wherein he tried to incite communal feelings; and

(c) if so, what steps have been taken by Government to check such activities?]

वैदेशिक कार्य मंत्रालय में राज्य मंत्री (श्रीमती लक्ष्मी एन० मेनन) : (क) पाकिस्तान हाई कमिशन कुछ समय से प्रचार सामग्री वितरित कर रहा है।

- (ख) इस पर सरकार के पास कोई सूचना नहीं है।
- (ग) १० नवम्बर, १६६४ को भारत में सभी विदेशी मिशनों को भेजे गए एक नोट में सरकार ने उनसे यह सहयोग मांगा था कि उनके मिशनों की किसी भी एजेंसी के जरिये भारत के विरोध में ग्रथवा उसके प्रति ग्रमैतीपूर्ण कोई प्रचार ग्रथवा विज्ञापन प्रसारित न किया जाय।

†[The MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI N. MENON): (a) The Pakistan High Commission has been circulating propaganda material for quite sometime.

- (b) Government have no information on this.
- (c) In a note sent  $t_0$  all Foreign Missions in India, on 10th November, 1964, Government have invited their cooperation in ensuring that no publicity or propaganda hostile  $t_0$  or unfriendly towards India is disseminated through any of the agencies of the Missions.]

RE-FIXATION OF EMERGENCY RULES RE-GARDING POSTING OF ARMY PERSONNEL

\*441. SHRI NIREN GHOSH:
SHRI M. BASAVAPUNNAIAH:
SHRI P. RAMAMURTI:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the rules relating to the posting of personnel of the Indian Armed Forces have been relaxed due to emergency; and
- (b) if so, what is the nature of the relaxation?

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): (a) There are no rules relating to the position of personnel of the Armed Forces but some working principles have been adopted and these have not been relaxed.

(b) Does not arise.

CHINESE INTRUSION IN LADAKH

- \*451. SHRI MULKA GOVINDA REDDY: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that recently the Chinese troops intruded into the demilitarised zone in Ladakh and set up stone cairns; and
- (b) if so, whether Government have taken any steps in the matter?

THE MINISTER OF DEFENCE (SHRIY. B. CHAVAN): (a) It is a fact that Chinese troops have from time to time intruded into the demilitarised zone in Ladakh. It is also a fact that the Chinese Government have set up 'stone cairns' at certain places in Ladakh along the so-called 'line of actual control'.

(b) Government of India have lodged strong protests with the Chinese Government bringing out the facts of Chinese intrusion in the demilitarised zone in Ladakh. On 26th

<sup>†[ ]</sup> English translation.